

GOVERNMENT OF INDIA  
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 3750**  
TO BE ANSWERED ON: 18.12.2024

**ISSUES FACED BY NETWORK FIELD ENGINEERS**

**3750. DR. ANGOMCHA BIMOL AKOIJAM:**

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the steps being taken to address the ongoing issues such as delayed salaries, reduced wages and lack of job security faced by Network Field Engineers working in the NIC's Facility Management Service project despite their long tenure and crucial role;

(b) whether the Government has considered removing the third-party vendor system and making these engineers as permanent NIC employees and if not, the reasons therefor; and

(c) the action being taken by the Government to check and have a relook on the issues of reduction in salary and the lack of medical insurance for these engineers in view of their contributions during critical events including the COVID-19 pandemic?

**ANSWER**

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION  
TECHNOLOGY  
(SHRI JITIN PRASADA)

(a) to (c): The National Informatics Centre (NIC) does not have any project named Facility Management Service project. However, it engages various types of service providers for managing various systems and facilities under contract. The human resources deployed under such contracts, including various categories of engineers, are on the strength of the respective service provider, who is responsible for the payment of their salaries and wages on terms mutually agreed to between such resources and the service provider. Further, NIC requires the service providers to ensure compliance with labour laws.

*Article 16 of the Constitution requires that there be equality of opportunity for all citizens in matters relating to employment under the State. Accordingly, recruitment of regular NIC employees is done through open recruitment processes under which all eligible person, including those who may have been deployed as resources by such a service provider under contract, may participate.*

*Salaries and other terms of engagement including medical insurance of resources engaged by a service provider are determined on the basis of mutual agreement between such resources and the service provider.*

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